

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 599/TL/2020

Subject : Petition under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Vapi-II North Lakhimpur Transmission Limited.

Date of Hearing : 27.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Vapi-II North Lakhimpur Transmission Limited (VNLTL)

Respondents : Maharashtra State Electricity Distribution Company Limited and 15 Ors.

Parties present : Shri Abhishek Kumar, Advocate, VNLTL
Ms. Harneet Kaur, Advocate, VNLTL
Shri TAN Reddy, VNLTL
Ms. Anisha Chopra, VNLTL
Shri Pulkit Sharma, VNLTL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (in short 'Act') read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 (in short, 'the Transmission Licence Regulations') for grant of Transmission Licence for establishment of '*Western Region Strengthening Scheme-XIX (WRSS-XIX) and North Eastern Region Strengthening Scheme- IX (NERSS-IX)*'. Learned counsel further submitted that in compliance with the Transmission Licence Regulations, the Petitioner has already served copy of its application on all the beneficiaries including CTU and has also published notice of its application in the newspapers as required. Learned counsel submitted that CTU has not submitted the recommendations under Section 15(4) of the Act.

3. None was present on behalf of the Respondents despite notice.

4. After hearing the learned counsel for the Petitioner, the Commission directed the CTU to file its recommendation under Section 15(4) of the Act within a week from the issuance of the ROP.



5. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/
(T.D. Pant)
Deputy Chief (Law)**

